

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
INTERLOCUTORY APPLICATION NO.2 OF 2014
IN
ARBITRATION PETITION NO. 27 OF 2013

Reliance Industries Limited and others . . .Applicants

versus

Union of India . . .Respondent

WITH

ARBITRATION PETITION(C) NO. 20 OF 2014

O R D E R

Through the instant applications, a prayer has been made for appointing the third arbitrator, who shall be the Chairman of the international commercial arbitral proceedings between the parties.

Learned Solicitor General of India representing the Union of India states, that he would have no objection, if the nominated third arbitrator, is a person who has been a Judge of a Court. It

is also submitted, that subject to the above preference, the respondent has no objection to any nomination that may be made by this Court.

A long list of names has been handed over to me during the course of hearing. From the list, I nominate the Hon'ble Michael Kirby AC CMG as the third arbitrator, who shall be the Chairman of the international commercial arbitral proceedings

Signature Not Verified

between the parties.
Digitally signed by
Parveen Kumar Chawla
Date: 2014.09.25
17:26:02 IST
Reason:

Keeping in view the urgency of the matter,

prior consent of the third arbitrator was not obtained. The

nomination has been made under the belief that third arbitrator,

nominated hereinabove, shall not disappoint the parties, by declining to accept the responsibility vested in him.

Interlocutory application no. 2 of 2014 in Arbitration Petition No. 27 of 2013 and Arbitration Petition No. 20 of 2014 stand disposed of in the above terms.

.....J.
[JAGDISH SINGH KHEHAR]

NEW DELHI;
SEPTEMBER 23, 2014.

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ITEM NO.401 COURT NO.7 SECTION XVIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 2/2014 in Arbitration Case(Civil) No(s).27/2013

RELIANCE INDUSTRIES LTD. & ORS. Petitioner(s)

VERSUS

U.O.I. Respondent(s)

(for directions)

WITH

ARBIT.CASE(C) No. 20/2014

(With appln.(s) for exemption)

Date : 23/09/2014 This Matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

For Petitioner(s)	Mr. Harish N. Salve, Sr. Adv.
	Dr. Abhishek Manu Singhvi, Sr. Adv.
	Mr. Sameer Parekh, Adv.
	Mr. Utsav Trivedi, Adv.
	Mr. Abhishek V. Deshmukh, Adv.
	Ms. Sonali Basu Parekh, Adv.
	Ms. S. Lakshmi Iyer, Adv.
	for M/s. Parekh & Co.

For Respondent(s)	Mr. Ranjit Kumar, SG
and for applicant	Ms. Bindu Saxena, adv.
In Arbitration Case	Ms. Aparajita Swarup, Adv.
No.20/2014	Mr. Shailendra Swarup,AOR

UPON hearing the counsel the Court made the following
O R D E R

The interlocutory application no.2/2014 in Arbitration Petition No.27 of 2013 and Arbitration Petition No. 20 of 2014 are disposed of in terms of the signed order, which is placed on the file.

(Parveen Kr. Chawla)
Court Master

(Phoolan Wati Arora)
Assistant Registrar